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No. Insp-I/ 9 /2021  
Date : 29<sup>th</sup> January 2021

From :  
S. G. Dige,  
Registrar General,  
High Court of Bombay,  
**Bombay**

To,  
1. All the Principal District & Sessions Judges,  
2. The Principal Judge, City Civil & Sessions Court, Gr. Bombay  
3. The President, Industrial Court, Mumbai  
4. The President, Mah. State Co-op. Appellate Court, Mumbai  
5. The Chief Judge, Court of Small Causes, Mumbai  
6. The Principal Judge, Family Court  
7. All Head of the Establishments under the Bombay High Court  
in the States of Mah. and Goa and UT of D&NH and DD

**Subject : To start with regular physical functioning of all  
Subordinate Courts from 01.02.2021....**

Sir / Madam,

I am under direction to inform you that, the Hon'ble Administrative Judges' Committee has been pleased 1) to start regular physical functioning, from 01/02/2021, of all the Subordinate Courts in the States of Maharashtra and Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu, which was in vogue pre-pandemic; 2) to make applicable 100% earlier approved disposal norms from 01/02/2021 and 3) to direct to adhere to all the safety / precautionary measures, put in place by the Hon'ble High Court and the Governments, to avoid the spread of Coronavirus.

Yours faithfully,

Sd/-

Registrar General